





Date: 19th April, 2013

Mr. Wasi Ahmad,
Advisor (B&CS),
The Telecom Regulatory Authority of India.
Mahanagar Doorsanchar Bhawan,
Jawahar Lal Nehru Marg,
New Delhi – 110002

Dear Sirs,

This refers to the purported consultation paper circulated by the Authority asking for comments and counter-comments in respect of the said purported consultation papers.

We would like to state that in our view and opinion the entire process of 'consultation' whether through the purported consultation papers or otherwise is totally uncalled for, unwarranted and neither justified in facts or in law.

In the purported consultation papers information is being sought for and if such information is provided it would be to the detriment of the companies who may submit such response to the questionnaire.

We are further of the opinion that this is a roving enquiry into matters over which the Authority neither has the mandate nor the statutory right and consequently there is no legal obligation or any other obligation on us to provide such information.









We are further of the opinion that the Authority does not have jurisdiction and has issued the purported consultation paper in usurpation of a jurisdiction and in excess and beyond its jurisdiction.

We are a private limited company and in compliance with all provisions of the Companies Act,1956 we submit all returns, information data that we are enjoined to do in law.

We also submit all returns under the various taxing statutes including but not restricted to the Income Tax Act.

This being our opinion, we are not submitting any other response to the said purported consultation paper.

Thanking you,

Yours sincerely

CFO & Made Legal & Regulatory

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